



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

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असाधारण क्रमांक ६०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Money-Lending (Regulation) (Amendment) Bill, 2014 (L. A. Bill No. XXVII of 2014), introduced in the Maharashtra Legislative Assembly on the 14th June 2014, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Principal Secretary to Government,
Law and Judiciary Department.

L. A. BILL No. XXVII OF 2014.

A BILL

to amend the Maharashtra Money-Lending (Regulation) Act, 2014.

Mah. VIII of 2014. WHEREAS it is expedient to amend the Maharashtra Money-Lending (Regulation) Act, 2014, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fifth Year of Republic of India as follows :—

1. This Act may be called the Maharashtra Money-Lending (Regulation) Short title. (Amendment) Act, 2014.

(१)

- Amendment of section 2 of Mah. VIII of 2014. **2.** In section 2 of the Maharashtra Money-Lending (Regulation) Act, 2014 (hereinafter referred to as "the principal Act")—
- (a) in clause (13), in sub-clause (j), for the words "three thousand" the words "three lakhs" shall be substituted;
- (b) for clause (19), the following clause shall be substituted :—
“(19) “recognized language” means Marathi, Gujarati, Hindi or any other language recognized by the Government ; ” .
- Amendment of section 6 of Mah. VIII of 2014. **3.** In section 6 of the principal Act, in the first proviso, for the words “after consultation with” the words “after recommendation by” shall be substituted.
- Amendment of section 7 of Mah. VIII of 2014. **4.** To section 7 of the principal Act, the following proviso shall be added, namely :—
“Provided that, in the Scheduled Areas, the register shall be maintained at the level of *Gram Panchayat*.”.
- Amendment of section 12 of Mah. VIII of 2014. **5.** In section 12 of the principal Act, in sub-section (1), for the words “rupees one hundred, whichever is more” the words “fifty thousand rupees, whichever is less” shall be substituted.
- Amendment of section 14 of Mah. VIII of 2014. **6.** In section 14 of the principal Act, in sub-section (1), for the letters and figures “Rs. 100” the words “ five hundred rupees” shall be substituted.
- Amendment of section 15 of Mah. VIII of 2014. **7.** In section 15 of the principal Act, for the words and figures “section 14” the words and figures “sections 14 and 18” shall be substituted.
- Amendment of section 18 of Mah. VIII of 2014. **8.** In section 18 of the principal Act, in sub-section (1), for the words “five years” the words “fifteen years” shall be substituted.
- Amendment of section 23 of Mah. VIII of 2014. **9.** In section 23 of the principal Act, for the words “actual amount of loan” the words “actual amount of loan and rate of interest” shall be substituted.
- Amendment of section 31 of Mah. VIII of 2014. **10.** In section 31, to sub-section (1), the following proviso shall be added, namely :—
“Provided that, in the Scheduled Areas, the rates of interest to be charged by a money-lender shall be fixed by the *Gram Sabha*, which shall not be more than the maximum rates of interest fixed by the Government under this sub-section.”.
- Amendment of section 45 of Mah. VIII of 2014. **11.** To section 45 of the principal Act, the following proviso shall be added, namely :—
“Provided that, a person who goes to such house or place in order merely to obtain or communicate information shall not be deemed to have molested for the purposes of this section.”.

STATEMENT OF OBJECTS AND REASONS.

With a view to effectively prevent harassment of farmer – debtors at the hands of money-lenders, the Maharashtra Money-Lending (Regulation) Act, 2014 (Mah. VIII of 2014) has been enacted.

2. During the passage of the Bill in this behalf on the floor of the State Legislature, the members from ruling and opposition have urged the State Government, to amend section 18 of the said Act which provides for return of immovable property acquired in the course of money-lending, by increasing the time-limit. It is, therefore, considered expedient to amend the said section 18, so as to increase the said time-limit from “five years” to “fifteen years”.

3. It is also considered expedient to amend the said Act to give effect to the Provisions of the Panchayats (Extension to Scheduled Areas) Act, 1996 (40 of 1996), enacted by the Parliament, so as to regulate the money-lending in the Scheduled Areas.

4. Certain other consequential and incidental provisions found to be necessary are also incorporated.

5. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 13th June 2014.

HARSHWARDHAN PATIL,
Minister for Co-operation.